

(3)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 184/93

Transfer Application No: ----

DATE OF DECISION 5-3-1993

1. Shri Kaliyan Angamutu
2. Smt. Kaliyani Vardan Petitioner

Present in person

Advocate for the Petitioners

Versus

Union of India and ors.

Respondent

Mr. P.R. PAI

Advocate for the Respondent(s)

CORAM:

The Hon'ble Shri V.D. Deshmukh, Member(J)

The Hon'ble Shri ---

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

MD


(V.D. DESHMUKH)
M(J)

NS/

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A.184/93

1. Shri Kaliyan Angamutu
2. Smt. Kaliyani Vardan

Both working as monthly rated casual labour under Permanent Way Inspector, Central Railway, Gulbarga, Karnataka. .. Applicants

-versus-

1. The Union of India through The General Manager, Central Railway, Bombay V.T.
2. The Chief Engineer (South Constn.), Central Railway, Bombay V.T.
3. The Divisional Engineer Constn., Central Railway, Solapur.
4. The Divisional Railway Manager, Central Railway, Solapur. .. Respondents

Coram: Hon'ble Shri V.D.Deshmukh,
Member(J)

Appearances:

1. Applicant No.1 in person.
2. Mr.P.R.Pai
Counsel for the Respondents.

ORAL JUDGMENT:

Date: 5-3-1993

The applicant who is in the service of the Central Railway had filed this application challenging his posting at Gulbarga and Ahmednagar and for a declaration that the posting at the above said two stations was illegal and arbitrary.

[Signature]

He also applied for a declaration that the husband and wife should be placed at the same station. (5)

2. Mr.Pai who appears for the respondents has produced before the Court the order passed by the DRM's office(P) Branch, Solapur dt. 24/25-02-1993 which shows that the wife of the applicant Smt.Kaliyani Vardan is posted where the applicant is working.

3. In view of the above order the applicant states that his grievance has been removed and he may be permitted to withdraw the application

4. Mr.D.V.Gangal who has filed his vakalatnama for the applicant seeks to withdraw the vakalatnama. Mr.Gangal is permitted to withdraw his vakalatnama.

5. At the request of the applicant the application is permitted to be withdrawn and it stands disposed of accordingly. A copy of order dt. 24/25-2-1993 is taken on record.

6. No order as to costs.

V.D.Deshmukh

(V.D.DESHMUKH)
Member(J)